

ITEM NO.13

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).7929/2023

(Arising out of impugned final judgment and order dated 27-01-2023
in PIL No.86/2021 passed by the Gauhati High Court)

ARIF MD YEASIN JWADDER

Petitioner(s)

VERSUS

THE STATE OF ASSAM & ORS.

Respondent(s)

Date : 10-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Prashant Bhushan, AOR
Ms. Riya Yadav, Adv.

For Respondent(s) Mr. Nalin Kohli, Sr. Adv.
Mr. Shuvodeep Roy, AOR
Mr. Nimisha Menon, Adv.
Mr. Anshul Malik, Adv.
Mr. Shruti Agrawal, Adv.
Mr. Ayuushman Aroraa, Adv.

Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.

Ms. Anasuya Choudhury, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. It is stated that an additional affidavit has been filed yesterday on behalf of State of Assam. A copy thereof has not been given so far to Mr. Prashant Bhushan, learned counsel for the petitioner.
2. Let the needful be done during the course of the day.
3. Post the matter for hearing on 22.10.2024.
4. The additional information, if any, be also placed on record with advance copy to learned counsel for the petitioner.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR